

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD

ITEM No. 107
IA 8 of 2019
IA 177 of 2020
IA 192 of 2020
IA/4(MP) 2021
IA/37(MP)2021
IA/38(MP)2021
IA/43(MP)2021
IA/83(MP)2021
IA/84(MP)2021
(MP) Co.Appeal 62 of 2020
IA/131(MP)2021
in
TP 33 of 2019 [CP(IB) 67 of 2018]

Order under Section 7 IBC

IN THE MATTER OF:

Madhya Pradesh State Industrial Development CorporationApplicant
Ltd
V/sRespondent
Siddharth Tubes Ltd

Order delivered on ..09/08/2021

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Mr. Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant : Adv. Mr. Arjun Sheth
For the Respondent :

ORDER

IA/31(MP)2021

This application is filed by Liquidator under Regulation 44 of Liquidation Process Regulations, 2016 seeking extension of further 90 days of liquidation period.

Learned Counsel Mr. Arjun Sheth states that Corporate Debtor is sold as a going concerned. Learned Counsel further states that interim order passed by the Bench restrain him to distribute the sale proceeds, hence, they request that process has not been completed. In view of the submissions made by Applicant, we allow this

application and we here by extend the further period of 90 days from the expiry date
i.e. 24.06.2021. IA is allowed and disposed of in terms indicated above.

IA 8 of 2019


This application is filed by erstwhile IRP. Learned Counsel for the erstwhile IRP
states that reply from Respondent Nos. 1 and 2 has been received.

Learned Counsel further seeks and granted one week time to file rejoinder.

List all applications on 18.08.2021.


VIRENDRA KUMAR GUPTA
MEMBER (TECHNICAL)

Rajeev


DR. DEEPTI MUKESH
MEMBER (JUDICIAL)